

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 20th day of May 2020
Cr.M.P.No.584/2020

A4. Neethimayan, (Aged 23/2020),
S/o.Murugan.

A5. Prabhu (Konan), (Aged 24/2020),
S/o.Muthusivanandi,

A6. Kannan, (Aged 31/2020),
S/o.Balakrishnan

.... Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,
Austinpatti P.S.Cr.No.268/2020

U/s.147, 148, 294(b), 323,
324, 506(i) IPC

.... Respondent/Complainant

Accused Remanded on 17.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 18.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the complainant and accused are the neighbours and they compromised issue themselves before the village elders and accused are innocent and bread winner of the family and no previous case against the accused and the same were falsely implicated in this case by the police for statistical purposes. Hence, prayed for bail. The prosecution in their reply stated that the case co accused Prabhu and Vinoth are absconding and yet to be arrested and investigation is pending in this case. If the accused persons are released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case the complainant and accused are the neighbours and they compromised issue themselves before the village elders and the above said accused are young and bread

winner of the family and no previous case against the accused and period of detention in the judicial custody from 17.05.2020 and age of accused considering and also the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Austinpatti P.S. daily at 10.30 A.M. and 5.00 P.M. for the period of 30 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 20th day of May 2020.

Sd/-M.C.Arun
Judicial Magistrate,
Tirumangalam.

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 20th day of May 2020
Cr.M.P.No.586/2020

A1. Venkateshwaran, (Aged 27/2020),
S/o.Virumandi.

A2. Ajithkumar, (Aged 25/2020),
S/o.Sundaram,

A3. Kishore Kumar, (Aged 30/2020),
S/o.Virumandi

.... Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,
Austinpatti P.S.Cr.No.268/2020

U/s.147, 148, 294(b), 323,
324, 506(i) IPC

.... Respondent/Complainant

Accused Remanded on 17.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 18.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the complainant and accused are the neighbours and they compromised issue themselves before the village elders and accused are innocent and bread winner of the family and no previous case against the accused and the same were falsely implicated in this case by the police for statistical purposes. Hence, prayed for bail. The prosecution in their reply stated that the case co accused Prabhu and Vinoth are absconding and yet to be arrested and investigation is pending in this case. If the accused persons are released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case the complainant and accused are the neighbours and they compromised issue themselves before the village elders and the above said accused are young and bread

winner of the family and no previous case against the accused and period of detention in the judicial custody from 17.05.2020 and age of accused considering and also the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Austinpatti P.S. daily at 10.30 A.M. and 5.00 P.M. for the period of 30 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 20th day of May 2020.

Sd/-M.C.Arun,
Judicial Magistrate,
Tirumangalam.

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

Present: Thiru.M.C.Arun, L.L.B.,
Judicial Magistrate, Tirumangalam.
Dated this the 20th day of May 2020
Cr.M.P.No.587/2020

A1. Paulpandi, (Aged 33/2020),
S/o.Raja.

A2. Murugan, (Aged 22/2020),
S/o.Malaisamy,

A3. Manikandan, (Aged 27/2020),
S/o.Subramanian

A4. Harishkumar, (Aged 24/2020),
S/o.Subramanian

A5. Muthukrishnan, (Aged 29/2020)
S/o.Selvaraj

A6. Selvakumar, (Aged 29/2020),
S/o.Murugan

A7.Kasinathan, (Aged 29/2020),
S/o.Peyapandi

.... Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,
Austinpatti P.S.Cr.No.267/2020
U/s.147, 148, 294(b), 323,
324, 506(ii) IPC

.... Respondent/Complainant

Accused Remanded on 17.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 20.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the complainant and accused are the neighbours and they compromised issue themselves before the village elders and accused are innocent and bread winner of the family and no previous cases against the accused and the same of the accused are falsely implicated in this case by the police for statistical purposes. Hence, prayed for bail. The prosecution in their reply stated that the investigation is

pending in this case and if the accused persons are released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case the complainant and accused are the neighbours and they compromised issue themselves before the villages elders and the above said accused are young and studying in various colleges and some of the accused are bread winner of the family and no previous case against the accused and period of detention in the judicial custody from 17.05.2020 and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Austinpatti P.S. daily at 10.30 A.M. and 5.00 P.M. for the period of 30 days.

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